

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB (SM)

Appeal No. e/115 and e/181/00 - NB (SM)

Dated : 20/3/2001

CEGAT  
NEW DELHI  
To,

(1) Shri Naresh, s/o Saixam Bambugarh  
Post Amroha, Distt. Moradabad (U.P.)

(2) Sh. Jamil Ahmed, Navgaza Nai Basti  
Amroha, Distt Moradabad (U.P.)

In the matter of :

Shri Naresh and Sh. Jamil Ahmed

Appellant

vs.

CC Allahabad

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/371-372/2001-4860  
Dated : 1-3-2001 passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

<sup>du</sup>  
Asstt. Registrar  
NB (SM)

1. CC Allahabad

2. ~~CEE~~ / CC / (Appeal) Allahabad

3. Chief Commissioner of Central Excise / Customs. Kanpur

4. Adv. / Consult.

Name -

5. S.D.R

6. JCDR

7. Bar Association, CEGAT, New Delhi

8. Library, CEGAT, New Delhi

9. Director (Review), C.B.E.C. North Block, New Delhi

10. Guard File.

11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.

12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of  
Defence Colony, New Delhi-110003

13. ~~M/s Lex Site Com. Ltd., Mumbai~~

14. Office Copy

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<sup>du</sup>  
Asstt. Registrar

In the Custom, Excise & Gold (Control) Appellate Tribunal  
New Delhi

C/115/00/NB(SM) & C/181/00-NB(SM)  
APPEAL NO. .... OF 19 (.....)

ARISING OUT OF ORDER IN ORIGINAL/APPEAL NO.

13/CE/Lucknow/99 dt 9.11.99 ..... DATED.....

PASSED BY.....Commissioner, Customs.(Appeals), Allahabad

Date of decision.....22.2.2001.....

.....Shri Naresh and Shri Jamil Ahmed.....APPELLANT (S)

Represented by Sh./Smt...None.....

VERSUS

.....C.C.E. Allahabad.....RESPONDENT (S)

Represented by Sh./Smt.M.D.....Singh SDR.....

CORAM :

.....SHRI K.K. BHATIA, MEMBER (T).....

To be referred to the Reporter or not?

FINAL ORDER NO. 371-372/01/NB  
CS/M

Per.....SHRI K.K. BHATIA, MEMBER (T)..

When these matters were called, no one is present for either of the appellants. The notice for hearing to this date were sent to them on 16.1.2001 by the Registry. There is no communication from the appellants either requesting for adjournment or giving reasons for their absence, it therefore, appears that they are not interested in prosecuting their appeal. Both the appeals are therefore dismissed for non prosecution

(K.K. BHATIA)  
MEMBER (T)